

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH
COURT VI

Item No. 1

IA(I.B.C)/ 3451(MB)2024 IN C.P. (IB)/753(MB)2023

CORAM:

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **05.07.2024**

NAME OF THE PARTIES : **Indian Bank**

Vs

Gokul Sugar Industries Limited

For the Applicant in

IA/3451/20214 : Adv. Mily Ghoshal a/w Adv. Sophia Hussain

For FC : None Present

Section 7 of IBC

ORDER

IA/3451/20214

1. Counsel for the Applicant, appearing for one of the suspended Board of Directors of CD herein, submits that CIRP in respect of the CD has been initiated by Bench-I of this Tribunal *vide* order dated 27.06.2024 and, therefore, this CP has become infructuous and this deserves to be disposed of. The matter was heard and reserved for orders by us on 06.06.2024.

2. Having heard the Counsel, it appears that no purpose would be served in retaining this CP on our Board.
3. However, since no notice has been served to the FC on this IA, it would be appropriate to hear the FC also before any order of disposal is passed in the present matter.
4. Counsel for the Applicant in this IA may inform the Counsel for the FC as to the next date of listing of the IA. **List on 09.07.2024.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

RV